

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 119
IA No. 112/JPR/2022
Invn. Pt. No. 01/JPR/2022
IA No. 345/JPR/2022
CP No. (IB)- 63/94(1)/JPR/2021
Under Section 94(1) of IBC, 2016

In the matter of:

Sudhir Kumar Agarwal

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Sumit Sharma, Proxy Counsel
For the RP	: Pratibha Khandelwal Sourabh Goyal, Proxy Counsel
For the Respondent	: Ankit Popli, Adv.
For the BoB	: Anubha Singh
For the UBI	: Naresh Kumar Sejvani, Adv.

ORDER

Heard Mr. Sumit Sharma, Proxy Counsel appearing on behalf of Mr. Rajesh Gautam, Adv. for the Applicant. Ms. Pratibha Khandelwal, RP present in person. Mr. Sourabh Goyal, Proxy Counsel appearing on behalf of Mr. Nitesh Shrivastava, Adv. for the RP. Ms. Anubha Singh, Adv. appearing on behalf of Bank of Baroda. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of Union Bank of India.

IA No. 112/JPR/2022 is the report under Section 99 of the IBC filed by the RP. Copy of report has been furnished to all the Creditors. It is stated by the Creditors that responses have already been filed. However, Aditya Birla Finance

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Sd-

Limited has moved an Intervention Application No. 01/JPR/2022 praying dismissal of the present application under Section 94(1) filed by the Applicant. Intervention Application No. 01/JPR/2022 will be considered as a part of reply to the report under Section 99 on behalf of Aditya Birla Finance Limited. RP is directed to furnish a copy of report to the Learned Counsel for the Union Bank of India. List the matter for arguments on 12.06.2023.

IA No. 345/JPR/2022:

This application under Section 60(5) of the IBC, 2016 has been filed on behalf of the Creditor- Union Bank of India for expeditious disposal of the Application. Mr. Naresh Kumar Sejvani, Adv. appearing for the Union Bank of India. Application under Section 94(1) is being taken regularly. This application becomes infructuous and disposed of accordingly.


(Manoj Kumar Dubey)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 24, 2023

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